(b) Pendency of civil and criminal cases as on 31-12-1985

more than 3 years		more than 5 years		more than 10 years	
civil	criminal	cjvil	criminal	civil	criminal
57115	17567	55790	12570	11022	213

(c) The steps taken to reduce the pendency are listed in the attached statement. [See Appendix CXL, Annexure No. 24]

Affairs of HMT

636. SHRI SATYA PRAKASH MA-LAVIYA; Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that a few months back a memorandum was submitted to the Minister of Industry by half a dozen Members of Parliament demanding a thorough probe into the affairs of the Hindustan Machine Tools Limited; and

(b) if so, what were the main complaints contained therein and what is the reaction of Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TE-WARY): (a) In December 1985, several Members of Parliament submitted a memorandum to the Minister of Industry requesting for investigation into certain alleged irregularities in HMT.

(b) Investigation was got done on the irregularities mentioned in the memorandum which mainly pertained to irregular recruitment of engineer trainees, pilferage of components in Watch Factory Tumkur and favouritism in the personnel matters. HMT management has been suitably advised in the context of findings of the investigation.

विभिन्न उच्च न्यायालयों में न्यायाधीशों के रिक्त पद

637. **श्री सत्य प्रकाश मालवीय :** क्या **विधि और न्याय** मंत्री यह बताने की कृपा करेंगे कि :

(क) 30 सितम्बर, 1976 तक विभिन्न राज्यों तथा संघ राज्य क्षेत्रों में न्यायाधीशों के कितने कितने पद रिक्त थे और ये पद कब से रिक्त है ; और

(ख) इन पदों को भरे न जाने के क्या कारण है और इन पदों को कब तक भर दिये जाने की संभावना है ?

विधि और न्याय मंत्रालय में राज्य मंत्री (श्री एच० आर० भारद्वाज) : (क) 30 सितम्बर, 1986 को देश के विभिन्न उच्च न्यायालयों में न्यायाधीशों के 69 पद रिक्त थे। वे तारीखें जिनसे यह पद रिक्त हैं, संलग्न विवरण में दी गई हैं [**देखिये** परिशिष्ट CXL, अनुपत्र संख्या 25]

(ख) सरकार संबंधित संवैधानिक प्राधिकारियों से परामर्श करके रिक्त पदों को भरने के मामले पर विचार कर रही है। अभी यह बताना संभव नहीं है कि इन सभी रिक्त पदों को कब तक भरा जायेगा । उच्च न्यायालय मे अपर न्यायाधीश/न्यायाधीशों की 21 नई नियक्तियां राष्ट्रपति द्वारा **अनुमोदित की** जा चुका है और इन्हे शीघ्र ही **अधिसूचित** कर दिया जायेगा ।

Decline in the sale Of commercial vehicles

638. SHRI RAJNI RANJAN SAHU: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that sale of heavy and medium commercial vehicles has considerably declined-during the last one year; and